

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 371
TO BE ANSWERED ON 19.07.2016

Advisory on Hunting of Animals

371. SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- whether the Union Government has approved proposals allowing hunting of animals without any scientific study as required in its own advisory of December, 2014;
- if so, the details of proposals for hunting approved and the advisory issued by the Union Government on hunting of animals in December, 2014;
- whether the Government proposes to adopt any fresh approach to enforce Prevention of Cruelty to Animals Act in letter and spirit across the country; and
- if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

- (a)and(b) The Section 62 of the Wild Life (Protection) Act, 1972, empowers the Central Government to issue notification declaring any wild animal other than those specified in Schedule I and Part II of Schedule II to be vermin for any specified area and for a specified period by including the species in Schedule V of the Act. Accordingly, in response to the request from the State Governments to include problematic wild animals in Schedule V in accordance with section 62 of the Wild Life (Protection) Act, 1972, the Ministry has issued following notifications listing certain species in Schedule V for limited period in specific areas.

State	Number of districts	Wild animals included in Sch V of W(P) Act, 1972	Gazette notification	Period of validity of notification
Bihar	31	Nilgai (<i>Boselaphus tragocamelus</i>)	S.O. 3318(E) dated 01.12.2015	One year
	10	Wild pig (<i>Sus scrofa</i>)		
Uttarakhand	13	Wild pig (<i>Sus scrofa</i>)	S.O. 374(E) dated 03.02.2016	One year
Himachal Pradesh-Shimla	01	Rhesus Macaque	S.O. 1140(E) dated 14.03.2016	Six months

Himachal Pradesh	10	(<i>Macaca mulatta</i>)	S.O. 1922(E). dated 24.05.2016	One year
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The advisory dated 24.12.2014 issued by Ministry in the context of human wildlife conflict to the States highlights the following:

1. Details of Legal provisions available under the Wild Life (Protection) Act, 1972 to deal with the human-wildlife conflict situations.
2. State Governments were requested to give proposals seeking central assistance under the Centrally Sponsored Scheme for mitigation and management of human wildlife conflict.
3. States were also advised to propose to the Ministry, after objective assessment of the situation, details of areas in which it was essential to issue the notification under section 62 for specified period.
4. The proposals were advised to be based on ground level assessment of the gravity of the situation and with adequate details.
5. Further Ministry had also requested for proposal for activities for mitigation and management of human-wildlife conflict outside the protected areas as part of Annual Plan of Operations under the component Protection of Wildlife outside Protected Areas, but as separate component.

(c)and (d) No such fresh proposal is under consideration of the Ministry.
